CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 250/TT/2024

Subject : Petition for approval of transmission tariff for the 2019-24

period for new T&D Elements, namely, 1) Burdwan GIS 2) 220 kV D/C Parulia-Burdwan Transmission Line 3) 2 Nos. 220 kV bay at Parulia Sub-station, and 4) 4th Power Transformer at Durgapur Sub-station in respect of "New Element of Damodar Valley Corporation" in the Eastern

Region.

Date of Hearing : **20.5.2025**

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Petitioner : Damodar Valley Corporation (DVC)

Respondents : West Bengal State Electricity Distribution Company

Limited (WBSEDCL) and Anr.

Parties Present : Shri Venkatesh, Advocate, DVC

Shri Nihal Bhardwaj, Advocate, DVC Shri Adarsh Singh, Advocate, DVC

Record of Proceedings

Due to a paucity of time, the Commission adjourned the matter. In the meanwhile, the Petitioner's counsel submitted that the Petitioner had filed the requisite information sought by the Commission vide RoPs for the hearing dated 18.11.2024 and 13.3.2025.

- 2. However, the Commission observed that some more information is required on the matter.
- 3. After hearing the Petitioner's counsel, the Commission directed as under:
 - (a) As a last opportunity, the Respondents are directed to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within a week, thereafter.
 - (b) The Petitioner to furnish the following information (in respect of the T&D Elements/Assets) on an affidavit within two weeks, with an advance copy to the Respondents:



(i) <u>Element-1</u>

- Under which Regulation, the COD of the 2 Nos, 220 kV Feeders Bays has been claimed as 27.9.2022 under Element-1, as the same has not been put into service/commissioned due to the non-readiness of the downstream network/transmission lines.
- Whether the downstream network is owned by the Petitioner? If not, the details of the party who had executed/owned the downstream network associated with 2 Nos, 220 kV Feeders Bays and has claimed the COD as 27.9.2022 under Element-1.
- (ii) Additional Capital Expenditure (ACE) with respect to the following Elements:

• Element -2:

- a. Details of the ACE in respect of the discharge of liabilities to the contractor and RoW compensation separately.
- b. The detailed comparison of RoW compensation considered in the original estimate vis-à-vis actual RoW compensation paid by the Petitioner.

• Element -3:

- a. Justification for claiming the ACE with effect from 28.9.2022 in the liability flow statement, despite the fact that the COD of the Element is 12.3.2022, and under which regulation.
- b. Justification for the mismatch in the completion cost mentioned in the Form-5 and Form-5B.

• Element -4:

- a. Justification for not considering the capital cost against ICT in Form-5.
- b. Justification for considering the capital cost of the additional 3 No's 33 kV bays (2 No's Feeder Bay and 1 No. Bus Coupler Bay) as part of Element-4.
- (iii) Copy of the revised sanction order in respect of Element-3.
- (iv) Justification for using weighted average rate of depreciation (WAROD) @ 7.752%. Ensure that the WAROD is computed for each Element separately, considering the type of depreciable assets deployed in each of these elements, in accordance with the DVC Act.
- (v) Present status of the RCE for Element-1.



- (vi) Documentary evidence for claiming Effective Tax Rate/ MAT Rate in Form-8 as 21.55%. Also, provide the details of the IT Returns/Assessment orders for the 2019-24 tariff period.
- (vii) Detailed reasons for a huge amount of IEDC attributed to employees' cost.
- 4. The matter will be listed for the hearing on **22.7.2025**.

By order of the Commission

sd/-(T. D. Pant) Joint Chief (Law)

